year. As per prescribed norms, the States are required to submit district and month-wise projections as agreed to in the labour budget. First installment is released in April/May subject to a minimum of 50% of agreed labour budget after adjusting the opening balance available with the State/districts. For second installment, the States are required to submit their release proposals alongwith audit report and utilisation certificate showing utilisation of atleast 60% of the available resources. If the actual performance matches with the monthwise projections in the labour budget the balance requirement of fund for a State/district for the entire year are released in one go.

- (c) No, Sir.
- (d) Does not arise.

## Audit and accountability of MGNREGS expenditure

1376. SHRI SANJAY RAUT: SHRI GOVINDRAO ADIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that no audit has been carried out at any level towards the funds released of Rs. 1.08 lakh crore to States under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) since February, 2006;
  - (b) if so, the reasons therefor; and
- (c) what are the principle and method adopted by Government to release the fund and its accountability over its expenditure occurred under the MGNREGS, so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir. Under Mahatma Gandhi NREGA, Financial Audit is mandatory.

- (b) Does not arise.
- (c) Mahatma Gandhi NREGA is demand driven legislation. Central Government releases funds to the States as per the projections made in the approved labour budget which is based on physical and financial performance of the State in the previous financial year. As per prescribed norms, the States are required to submit district and month-wise projections as agreed to in the labour budget. First installment is released in April/May subject to a minimum of 50% of agreed labour budget after adjusting the opening balance available with the State/districts. For second installment, the States are required to submit their release proposals in prescribed format alongwith Audit Report of the Chartered Accountant and Utilisation Certificate showing utilisation of atleast 60% of the available funds.